

F. No. J-11017/1/2025-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 8th January, 2025

ORDER

The President is pleased to accept the resignation of **Shri Kartik V. Pandya**, Central Government Counsel for High Court of Gujarat, with effect from 29.10.2024.

2. Consequently, the name of Shri Kartik V. Pandya, Advocate figuring at serial number '23' in the List of Central Govt. Counsel of this Department's Order No. 36(8)/2015-Judl dated 06.04.2015 to be read with Order No. 11017/6/2018-Judicial dated 09.04.2018, stands deleted.
3. Hindi version of this order will follow.



(Madhab Charan Prusty)
Sr. Government Advocate

Copy (through email) to:

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary/All Additional Secretaries in the main secretariat of Department of Legal Affairs.
3. Shri Devang Girish Vyas, ASGI, High Court of Gujarat.
4. The Registrar, High Court Gujarat at Ahmedabad.
5. Shri Kartik V. Pandya, Advocate with request to immediately return all the case files pertaining to Central Govt. Litigation with him to the designated litigation In-charge i.e. Addl. SGI.
6. LIMBS Section for information and necessary action.
7. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
8. Hindi Section, Department of Legal Affairs, for translation of this order.
9. Office/spare copies.



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